GOVERNMENT OF INDIA MIINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 1045 TO BE ANSWERED ON 08.02.2017

NORMS FOR NAMING RAILWAY STATIONS/TRAINS

1045. SHRI BIDYUT BARAN MAHATO:
SHRI ASHOK SHANKARRAO CHAVAN:
KUNWAR HARIBANSH SINGH:
DR. SUNIL BALIRAM GAIKWAD:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there are laid down norms for naming railway stations or trains and if so, the details thereof;
- (b) whether the Government plans to run the trains and name railway stations in the brand names of big corporate houses;
- (c) if so, the details thereof along with the aims and objectives thereto;
- (d) the expected revenue likely to be generated by the said move; and
- (a) the steps proposed to ensure that trains do not promote junk food or any other items which may have adverse impact on the health and minds of people particularly youths?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN)

(a) As per extant guidelines, a railway station is named in consultation with concerned State Government, General Secretary, Indian Railway Conference Association (I.R.C.A.) and Surveyor General of India. In view of policy guidelines regarding naming of trains, Ministry of Railways avoid naming trains after personalities, deities etc. or giving any name with religious connotations which may lead to counter claims and controversies.

- (b) to (d): There is no provision in the policy to run the trains and name railway stations in the brand names of big corporate houses.
- (e): Packaged food supplied in trains meet standards set by FSSAI (Food Safety and Standards Authority of India) and other food regulatory bodies of Government of India. Railways do not promote junk food. However, packaged branded chips, biscuits etc. are sold/supplied in trains. Ministry of Railways notifies the menu and tariff of Rajdhani/Shatabdi/Duronto express trains and other Mail/Express trains wherein emphasis is given to promote regional cuisine. However, in its endeavour to provide quality and hygienic food to the passengers, Railways have developed and operationalized an institutionalized mechanism for monitoring of quality and hygiene of catering services through regular inspections at various levels to address catering complaints. Penal action is taken against the defaulting licensee which inter-alia includes imposition of hefty fines, termination of contract etc.
